



ITEM NO.49

COURT NO.4

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).15145/2024

(Arising out of impugned final judgment and order dated 30-10-2024 in CRWJC No.2217/2024 passed by the High Court of Judicature at Patna)

SUBHASH PRASAD YADAV

Petitioner(s)

VERSUS

THE UNION OF INDIA & ORS.

Respondent(s)

([TO BE TAKEN UP AT 11:30 A.M.]

IA No. 251951/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 08-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. S.B. Upadhyay, Sr.Adv.
Mr. Pankaj Bhagat, AOR
Ms. Ratika Mehrotra, Adv.
Ms. Tusharika Sharma, Adv.
Mr. Ritwik Prasad, Adv.

For Respondent(s) Mr. Suryaprakash V.Raju, A.S.G.
Mr. Zoheb Hossain, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Arvind Kumar Sharma, AOR
Ms. Aditi Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned Senior Counsel for the petitioner as well as learned Additional Solicitor General of India for the respondents.

2. Taking into consideration the fact that the regular bail application moved by the petitioner is pending before the High Court, we do not express any opinion on the merits of the said application. However, keeping the peculiar facts and circumstances

of the case in view, the petitioner is directed to be released on interim bail till 14.11.2024, subject to his furnishing bail bonds to the satisfaction of the Special Judge before whom the trial is pending.

3. The petitioner is directed to surrender before the concerned Jail Authorities before 5.00 P.M. on 14.11.2024.

4. The High Court is requested to take up the petitioner's regular bail application at the earliest.

5. It goes without saying that the interim bail granted to the petitioner today shall have no bearing on the petitioner's claim for regular bail or such relief that may be sought by his co-accused.

6. It also goes without saying that the aforementioned order has been passed keeping in view the peculiar facts and circumstances of this case and the same shall not be treated as a precedent.

7. The Registrar(Judicial) is directed to ensure communication of this order to the concerned Court forthwith.

8. Post the matter for further hearing on 13.12.2024.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR